

22.04.2026

Present: Sh. Udhav Khanna, Ld. Counsel for the complainant, through VC.

1. By this order the Court shall decide the application u/s 175(3) of BNSS filed by the complainant.
2. The present application has been filed by complainant Manisha Pande on behalf of six complainants including her. The present application is supported with the affidavit of the complainant Manisha Pande. It is stated in the application that all the complainants are professional journalists/media professionals working with Newslandry. It is alleged in the application that all the complainants have been referred to as prostitutes repeatedly in a series of posts and articles published by the accused on social media platform "X" on his handle @Iyervval. It is stated in the application that in several tweets accused wrote that "door gaon mein Newslandry naam ki basti thi jahan randiyan sasti thi".
3. Perusal of the record shows that the complainant has placed on record the screenshot of tweet dated 28.04.2025 by the accused in which the above stated content has been posted. The complainant has also placed on record the screenshot of tweet dated 08.02.2025 by accused in which it is written that "Manisha looks(and talks) like she just had a major rectal prolapse".
4. On perusal of the above said tweets, this Court is of the view that the content posted by the accused qualifies as sexually coloured remarks and the same are prima facie intended to insult

the modesty of complainant as the complainant has also been named in one of the above stated tweets. Therefore, on perusal of the application and the material placed on record by the complainant, this Court is of the view that the content of the tweets posted by the accused on “X” platform discloses commission of cognizable offences under section 75(3) and 79 of BNS.

5. This Court is of the view that police investigation is necessary as the offence has been committed in cyber space on platform “X”. Therefore, police investigation is necessary to verify the user account on platform “X” from which the said tweets were published. Further police investigation is also necessary to trace and recover the computer source/electronic device from which the said tweets were published. This Court is also of the view that the Action Taken Report which was filed by PSI Ombir in the present case is not satisfactory as the above stated tweets were not considered in the report.

6. Accordingly, SHO PS Malviya Nagar is directed to register FIR under section 75(3)/79 BNS against the accused and file the compliance report on **04.05.2026**.

The present application under section 175(3) of BNSS stands disposed of accordingly.

Copy of this order be sent to SHO PS Malviya Nagar for compliance.

(BHANU PRATAP SINGH)
JMFC-02(South)/Saket Courts
New Delhi/22.04.2026